

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:753
ANSWERED ON:10.12.2013
REGISTRATION OF BIRTHS AND DEATHS
Das Shri Ram Sundar;Karwariya Shri Kapil Muni

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a huge percentage of births and deaths are not reported/registered in the country particularly in rural areas;
- (b) if so, the details thereof and the reasons therefor, State-wise;
- (c) whether the Union Government has issued any directives to all the State Governments to ensure cent percent registration of births and deaths;
- (d) if so, the details thereof and the response of the State Governments thereon; and
- (e) the other steps taken/being taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): Madam; as per Annual Statistical Report on Civil Registration, 2010 released by the Office of the Registrar General & Census Commissioner, India (ORG&CCI) in the Ministry of Home Affairs, the level of Registration for the country as a whole is 82.0% and 66.9% respectively for births and deaths. The level of reporting by the registration units is 89.9% in total and it is 89.9% for rural and 91.8% for urban.

(b): During 2010, out of the total 26.1 million estimated births, only 4.7 million births go unregistered and 2.8 million deaths were unregistered from the total 8.5 million estimated deaths. It means approximately 18.0 and 33.1 percent of births and deaths respectively are not being registered in India. The poor reporting of registered births and deaths by the local Registrar to the District Registrar is a major cause for low level of registration of births and deaths. Bihar, Chhattisgarh, Jammu & Kashmir, Jharkhand, Manipur, Uttar Pradesh and Uttarakhand are the most deficient States in respect of reporting of the events. The poor level of registration is due to.

Lack of awareness among general public about the need and importance of registration of births.

Lack of knowledge among the general public with regard to the place and registration authorities especially in rural areas.

Poor performance of some of the major populous States, namely, Bihar and Uttar Pradesh.

Low importance to CRS work by the State Government.

Lack of coordination among various departments engaged in CRS work in States.

The poor level of reporting is due to following reasons -

The Registrar has to submit the monthly returns on registered births and deaths to the prescribed district/sub-district Authority but due to lack of procedural knowledge and low importance to the work of registration of births and deaths, they do not submit the returns well in time to the District Authority.

Non-reporting of institutional events in time to the concerned Registrar

Shortage of manpower

Low importance by the State Government

Lack of infrastructure available at local Registrar office.

(c): In order to ensure cent percent registration of births and deaths, ORG&CCI has issued directions to all States/UTs several times and the recent one is regarding submission of monthly reports to ORG&CCI in a prescribed format by all States/UTs. This will help in monitoring the performance of the States/UTs up to district level. This office has also taken initiative to create a data base of all

medical institutions where births and deaths take place in order to ensure reporting of all institutional events.

(d): In response to measures taken by ORG&CCI, 18 States/UTs have been submitting their returns on registered births and deaths on a monthly basis to this office; the work of creation of data base of all medical institutions has been completed in 23 States/UTs and in remaining States the work is under progress and will be completed at the earliest.

(e): The various steps being taken by the Office of Registrar General & Census Commissioner, India to improve the system of registration in India are as under:

Necessary instructions have been issued to ensure cent per cent registration of institutional events to all States/UTs.

ORG&CCI has intensified publicity campaigns on the need and importance of registration of births and deaths through various electronic media like Doordarshan, Private TV Channels, AIR (All India Radio), Digital Cinemas and print-media at the central level.

ORG&CCI is financially assisting to States/UTs for the improvement of the system towards-

Publicity and advertisement through IEC (Information, Education & Communication) activities

Training of Registration Functionaries

Preservation and Maintenance of CRS records.

Providing infrastructural supports in terms of staff, computers etc.

As per the directions of Honorable Supreme Court, this office has issued directions to all States/UTs to open registration centers in all CHC (Community Health Centre) / PHC (Primary Health Centre) and other medical institutions.

States are regularly requested to conduct IDCC (Inter-Departmental Coordination Committee) / DLCC (District Level Coordination Committee) meetings for better coordination among various departments engaged in the work of CRS.